

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

A27

Date of Decision: 03.9.93.

OA 525/93

LALIT PRASAD CHAUDHARY ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... ---

PER HON. MR. O.P. SHARMA, MEMBER (A).

Heard. The applicant has filed this OA praying that the order dated 16.7.93 (Annexure A-1), posting the applicant as Accountant No.1 in the Head Record Office, Jaipur, may be quashed. He has further prayed for an interim relief to the effect that the applicant may be allowed to continue on the post of AHRO LSG Accountant Supervisor, held by him at present, till the disposal of this OA.

2. The learned counsel for the applicant has stated that although the post held by the applicant at present carries the same scale of pay as that of Accountant to which he has been posted, the post held by him at present carries higher status and is supervisory in nature. His posting as Accountant will mean that he will no longer be holding a

supervisory post. The applicant had made a representation dated 24.5.93 in anticipation of his posting as Accountant, to the Senior Superintendent, RMS, Jaipur Division, Jaipur, (Annexure A-5), praying that he should not be transferred as Accountant. The said representation has still not been disposed of by the respondents, but an order transferring the applicant as Accountant vide Annexure A-1 has already been passed. The learned counsel for the applicant states that the applicant was given to understand, even after the passing of the order transferring him to the post of Accountant No.1, that the points raised by the applicant in his representation dated 24.5.93 were under consideration of the respondents and that till then he would be continued on his existing post of LSG Supervisor. In other words, although an order transferring the applicant as Accountant No.1 has been passed, it has not yet been given effect to pending consideration of the points raised by the applicant in his representation dated 24.5.93.

that
3. We direct the respondent No.3, to whom the representation dated 24.5.93 is addressed, and the respondent No.2 i.e. the Chief Postmaster General, Rajasthan Circle, Jaipur, shall take a decision on merits on the representation dated 24.5.93 submitted by the applicant within a period of one month from the date of receipt of this order. The OA stands disposed of accordingly, at the admission stage itself.

(O.P. SHARMA)
MEMBER (A)

GK
(GOPAL KRISHNA)
MEMBER (J)